

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 105  
CP No. (IB)- 48/9/JPR/2023  
Under Section 9 of IBC, 2016

**In the matter of:**

M/s MS Agarwal Foundries Pvt. Ltd. ... Operational Creditor  
Versus

M/s Varaha Infra Ltd. ... Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

**Present Through Video Conferencing: -**

For the Operational Creditor : Neha Jain, CA  
For the Corporate Debtor : Umang Gupta, Adv.

**ORDER**

Heard Ms. Neha Jain, CA appearing on behalf of the Petitioner/ Operational Creditor. Mr. Umang Gupta, Adv. appearing on behalf of the Respondent/ Corporate Debtor. Settlement agreement dated 30.09.2023 entered into between the parties has been submitted. In view of the said settlement agreement, learned counsel for the Petitioner seeks to withdraw the present petition. Permission granted. CP No. (IB)- 48/9/JPR/2023 is dismissed as withdrawn.

  
Sd-

(Rajeev Mehrotra)  
Technical Member

  
Sd-

(Deep Chandra Joshi)  
Judicial Member

December 06, 2023